

1	2	3	4
Daman & Diu#	6,652	3,696	2,956
Dadra & Nagar Haveli #	18,781	11,936	6,845
Maharashtra	10,527,021	5,642,583	4,884,438
Andhra Pradesh	3,222,032	1,538,532	1,683,500
Karnataka	2,824,217	1,318,016	1,506,201
Goa	182,834	84,953	97,881
Lakshadweep *#	4,093	2,478	1,615
Kerala	1,353,651	483,348	870,303
Tamil Nadu	2,492,134	1,119,842	1,372,292
Pondicherry#	113,653	49,269	64,384
Andaman & Nicobar Islands #	37,560	21,830	15,730

Source: Table D2, Census of India 2001

Nodal team on circulation of fake currency

†1452. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the action taken by the Ministry of Home Affairs to check the circulation of fake currency notes;
- (b) whether nodal team has been formed in this regard;
- (c) if so, the number of its members alongwith the names thereof;
- (d) the name of the nodal agency investigating it; and
- (e) the State-wise details of number of fake currency notes seized till date and the number of cases registered?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, the Intelligence Agencies of the Centre, the Central Bureau of Investigation (CBI), etc. are working in tandem to thwart the nefarious activity related to FICNs. The activities of these agencies are also periodically reviewed in a nodal group set up for this purpose. In this context, at the functional level, the CBI has been-declared as the nodal agency for coordination with the States; the Directorate General of Revenue Intelligence has been nominated as the Lead Intelligence Agency for this purpose. Apart from the above, the State

† Original notice of the question was received in Hindi

Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICN, and also specifically designate a nodal officer to coordinate activities relating to FICNs. The States have also been asked to set up a Committee headed by the DGP of the State with GM/DGM of RBI, Senior Officers of SIB, Intelligence Branch of State Police, CID of State Police, etc. as members. Further, the offences under IPC, relating to counterfeit currency have been included in the schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences.

Further, the issue has also been taken up consistently with the neighbouring countries in the bilateral fora.

'Police' and 'Public Order' are State subjects under the Constitution of India. Accordingly, investigations in most of the cases of Counterfeit Currency are initiated by the State Police. There are some case, which were investigated by Central Bureau of Investigation which are at various stages of trial. Further, the National Investigation Agency have also investigated one case of FICN and charge sheet has been filed in the case. The State-wise details of number of fake currency notes seized and recovered by the Police/law enforcement agencies and banks respectively and the number of FIRs registered State-wise and year-wise for the period 1.1.2006 to 30.9.2009 is given at Annexure [See Appendix 218 Annexure No.5]

Assistance to states for naxalism and terrorism

†1453. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Government provides financial assistance to the States relating to the issue of security from terrorism and naxalism;
- (b) the names of the States which have been provided financial assistance and the amount thereof; and
- (c) the details of the stringent steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Government is pursuing a multi-pronged strategy to deal with the challenges posed by the activities of terrorists/ insurgents / naxalites in various parts of the country, including measures on the security and development fronts. The various measures taken on the security front, *inter-alia*, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowering DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; vigilance and patrolling on the borders to check infiltration and illegal cross-border activities; deployment of Central forces to aid the State Police Forces in areas prone to terrorist / naxal violence; heightened

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